

[Secretary]

inform the House of the People that the Council of States, at its sitting held on the 3rd December, 1952, agreed without any amendment to the Forward Contracts (Regulation) Bill, 1952, which was passed by the House of the People at its sitting held on the 24th November, 1952."

- (2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to inform the House of the People that the Council of States, at its sitting held on the 3rd December, 1952, agreed without any amendment to the Indian Power Alcohol (Amendment) Bill, 1952, which was passed by the House of the People at its sitting held on the 25th November, 1952."

PAPERS LAID ON THE TABLE

NOTIFICATIONS ISSUED UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT, 1952

The Minister of Works, Housing and Supply (Sardar Swaran Singh): I beg to lay on the Table a copy of each of the following notifications under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952:

(i) Notification No. 9545-WII/52, dated the 25th November, 1952; and

(ii) Notification No. 9586-WII/52, dated the 26th November, 1952. [Placed in Library. See No. P-84/52.]

INDUSTRIAL FINANCE CORPORATION (AMENDMENT) BILL--concl'd.

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the Bill further to amend the Industrial Finance Corporation Act, 1948.

Shri Sarangadhar Das (Dhenkanal--West Cuttack): It seems the hon. Minister Shri Tyagi has not yet laid on the Table the letter he had received from Lala Sbrī Ram.

Mr. Deputy-Speaker: He said he will do so.

Shri S. S. More (Sholapur): Perhaps he wants to use it for the purpose of the third reading.

The Minister of Revenue and Expenditure (Shri Tyagi): It is a long letter. If it is the intention of the hon. Members to make it a part of the proceedings, then I fear it will be more a sort of advertisement of those firms than otherwise. I wanted, in fact, to avoid both the advertisement of the firms as well as their criticism and therefore I read the most relevant portions. But the letter is here and I thought that instead of making it a part of the proceedings which even hon. Members want to see it will come to me and see it.

Shri S. S. More: I had been twice to the Parliament Secretariat office and that letter was not made available to me.

Mr. Deputy-Speaker: Unless there is any portion in it which is so confidential, the hon. Minister may kindly lay it on the Table. It would not be printed in the proceedings, but it will be kept in the Library.

Shri Tyagi: Very well, Sir. I hereby lay it on the Table. [Placed in Library. See No. P-86/52.]

Clause 21.—(Amendment of section 32 etc.)

Mr. Deputy-Speaker: The House has passed clauses 2 to 20. I find that there are no amendments to clause 21. The question is:

"That clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clause 22.—(Insertion of new section 32A. etc.)

Mr. Deputy-Speaker: The amendment of Shri Sivamurthi Swami wants to omit clause 22. It is out of order. Anybody else wants to move his amendment?

Pandit Munishwar Datt Upadhyay: (Pratapgarh Distt.—East): I want to move mine. I beg to move:

In page 7, lines 47 to 49, for "standing in the reserve fund established under sub-section (1) of section 32 and the special reserve fund" substitute "so credited".

The Deputy Minister of Finance (Shri M. C. Shah): We accept it.

Mr. Deputy-Speaker: Does it make any difference in substance, or is it merely a question of language?